Motion regarding election of two Members to the Marine Products Export Development Authority (MPEDA)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA): Respected Sir, with your kind permission, on behalf of my colleague Shri Piyush Goyal, I beg to move the following:-

?That in pursuance of clause(c) of sub-section (3) of Section 4 of the Marine Products Export Development Authority Act, 1972, read with sub-rule (1) of Rule 4 of the MPEDA Rules, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Authority, subject to the other provisions of the said Act and the Rules made thereunder.?

माननीय अध्यक्ष**:** प्रश्न यह है:

?कि एमपीईडीए नियम, 1972 के नियम 4 के उपनियम (1) के साथ पठित समुद्री उत्पाद निर्यात विकास प्राधिकरण अधिनियम, 1972 की धारा 4 की उपधारा (3) के खंड (ग) के अनुसरण में, इस सभा के सदस्य, ऐसी रीति से जैसा कि अध्यक्ष निदेश दें, उक्त अधिनियम के अन्य उपबंधों और उनके अधीन बनाए गए नियमों के अध्यधीन, समुद्री उत्पाद निर्यात विकास प्राधिकरण के सदस्यों के रूप में कार्य करने के लिए अपने में से दो सदस्य निर्वाचित करें ।"

<u>प्रस्ताव स्वीकृत हुआ ।</u>